

List of secured financial creditors (other than financial creditors belonging to any class of creditors)
(for creditor claims received as of 17 February 2021 electronically and/or physically)

Sl. No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted					Amount of contingent claim admitted	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any (Refer Notes)	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?						% voting share in CoC
1	POWER FINANCE CORPORATION			10,345,000,000	10,345,000,000	Secured Financial dues			No	21.03%				-	Overall, 12 secured financial creditor claims (currently applicable for 9 financial creditors) were received. Please refer Note B for security interest details.
2.a	UNION BANK OF INDIA			4,780,339,713	4,780,339,713	Secured Financial dues			No					-	
2.b	CORPORATION BANK			2,573,264,970	2,573,264,970	Secured Financial dues			No					-	
2	UNION BANK OF INDIA - Total (Corporation Bank was merged into Union Bank of India w.e.f. 1 April 2020)			7,353,604,683	7,353,604,683	Secured Financial dues			No	14.95%				-	
3	STATE BANK OF INDIA			7,320,319,511	7,320,319,511	Secured Financial dues			No	14.88%				-	
4.a	PUNJAB NATIONAL BANK			2,622,573,238	2,622,495,664	Secured Financial dues			No			77,574		-	
4.b	ORIENTAL BANK OF COMMERCE			1,002,855,304	1,002,855,304	Secured Financial dues			No					-	
4.c	UNITED BANK OF INDIA			2,562,464,466	2,562,464,466	Secured Financial dues			No					-	
4	PUNJAB NATIONAL BANK - Total (Oriental Bank of Commerce & United Bank of India merged in Punjab National Bank w.e.f. 1 April 2020)			6,187,893,008	6,187,815,434	Secured Financial dues			No	12.58%		77,574		-	
5	AXIS BANK			4,735,830,922	4,735,830,922	Secured Financial dues			No	9.63%	403,560,945			-	
6	RURAL ELECTRIFICATION CORPORATION			4,178,008,558	4,178,008,558	Secured Financial dues			No	8.49%				-	
7	UCO BANK			3,411,861,259	3,411,861,259	Secured Financial dues			No	6.93%	105,000,000			-	
8	BANK OF INDIA			3,365,289,725	3,365,289,725	Secured Financial dues			No	6.84%				-	
9	LIFE INSURANCE CORPORATION			2,305,201,480	2,305,201,480	Secured Financial dues			No	4.69%				-	
TOTAL				49,203,009,146	49,202,931,572					100.00%	508,560,945	77,574		-	

NOTE B

SECURITY INTEREST DETAILS

JHABUA POWER LIMITED
Schedule 1 – Security Interest of Financial Creditors

Sr. No.	Name of Lender	Nature of Facility	Details of Assets Charged / Securities Description	Charge ID
1.	Axis Bank Limited (Lead Bank & Security Trustee)	Fund Based Working Capital Facilities of Rs. 37.00 Crores* Non Fund Based Working Capital Facilities of Rs. 26.00 Crores* *(Part of consortium loan of Rs. 513.97 Crores) Originally as per Deed of Hypothecation dated 23rd September, 2015	Details of security interest as per Annexure A	10601910
		Term Loan Facility of Rs. 325.00 Crores* *(Part of consortium loan of Rs. 3,458.40 Crores) Originally as per the Deed of Hypothecation dated 30th December, 2009 – 200 Crores. Added 50 Crores as per Addendum to Deed of Hypothecation dated 23rd July, 2014. Added 75 Crores as per Second Addendum to Deed of Hypothecation dated 22nd September, 2015.	Details of security interest as per Annexure B	10195095

Sr. No.	Name of Lender	Nature of Facility	Details of Assets Charged / Securities Description	Charge ID
2.	Bank of India	<p>Fund Based Working Capital Facilities of Rs. 27.92 Crores*</p> <p>Non Fund Based Working Capital Facilities of Rs. 20.00 Crores*</p> <p>*(Part of consortium loan of Rs. 513.97 Crores)</p> <p>Originally as per the Deed of Hypothecation dated 23rd September, 2015 the Fund Based WC Facility was 10 Crores and after that 17.92 Crores has been added to it and further Non fund based WC Facilities of 20 Crores was also added as per Deed of Accession dated 29th November, 2016.</p>	<p>Details of security interest as per Annexure A</p>	10601910
		<p>Term Loan Facility of Rs. 221.00 Crores*</p> <p>*(Part of consortium loan of Rs. 3458.40 Crores)</p> <p>Originally as per the Deed of Hypothecation dated 30th December, 2009 – 200 Crores.</p> <p>Added 21 Crores as per Second Addendum to Deed of Hypothecation dated 22nd September, 2015.</p>	<p>Details of security interest as per Annexure B</p>	10195095

Sr. No.	Name of Lender	Nature of Facility	Details of Assets Charged / Securities Description	Charge ID
3.	Punjab National Bank	<p>Fund Based Working Capital Facilities of Rs. 25.00 Crores*</p> <p>Non Fund Based Working Capital Facilities of Rs. 18.71 Crores*</p> <p>*(Part of consortium loan of Rs. 513.97 Crores)</p> <p>Originally as per the Deed of Hypothecation dated 23rd September, 2015 the Fund Based WC Facility was of 25 Crores and Non fund based WC Facilities was of 17 Crores, further the same has been extended to 18.71 Crores as per Deed of Accession dated 20th January, 2017</p>	<p>Details of security interest as per Annexure A</p>	10601910
		<p>Term Loan Facility of Rs. 175.00 Crores*</p> <p>*(Part of consortium loan of Rs. 3458.40 Crores)</p> <p>Originally as per the Deed of Hypothecation dated 30th December, 2009 – 175 Crores.</p>	<p>Details of security interest as per Annexure B</p>	10195095
4.	State Bank of Bikaner & Jaipur (now part of State Bank of India)	<p>Fund Based Working Capital Facilities of Rs. 10.77 Crores*</p> <p>Non Fund Based Working Capital Facilities of Rs. 7.48 Crores*</p> <p>*(Part of consortium loan of Rs. 513.97 Crores)</p> <p>Originally as per Deed of Hypothecation dated 23rd September, 2015</p>	<p>Details of security interest as per Annexure A</p>	10601910

Sr. No.	Name of Lender	Nature of Facility	Details of Assets Charged / Securities Description	Charge ID
		<p>Term Loan Facility of Rs. 70.00 Crores*</p> <p>*(Part of consortium loan of Rs. 3458.40 Crores)</p> <p>Originally as per the Deed of Hypothecation dated 30th December, 2009 – 70 Crores.</p>	<p>Details of security interest as per Annexure B</p>	<p>10195095</p>
5.	UCO Bank	<p>Fund Based Working Capital Facilities of Rs. 33.08 Crores*</p> <p>Non Fund Based Working Capital Facilities of Rs. 22.99 Crores*</p> <p>*(Part of consortium loan of Rs. 513.97 Crores)</p> <p>Originally as per Deed of Hypothecation dated 23rd September, 2015</p>	<p>Details of security interest as per Annexure A</p>	<p>10601910</p>
		<p>Term Loan Facility of Rs. 215.00 Crores*</p> <p>*(Part of consortium loan of Rs. 3458.40 Crores)</p> <p>Originally as per the Deed of Hypothecation dated 30th December, 2009 – 215 Crores.</p>	<p>Details of security interest as per Annexure B</p>	<p>10195095</p>
6.	State Bank of Travancore (now part of State Bank of India)	<p>Fund Based Working Capital Facilities of Rs. 10.77 Crores*</p> <p>Non Fund Based Working Capital Facilities of Rs. 7.48 Crores*</p> <p>*(Part of consortium loan of Rs. 513.97 Crores)</p> <p>Originally as per Deed of Hypothecation dated 23rd September, 2015</p>	<p>Details of security interest as per Annexure A</p>	<p>10601910</p>

Sr. No.	Name of Lender	Nature of Facility	Details of Assets Charged / Securities Description	Charge ID
		<p>Term Loan Facility of Rs. 70.00 Crores*</p> <p>*(Part of consortium loan of Rs. 3458.40 Crores)</p> <p>Originally as per the Deed of Hypothecation dated 30th December, 2009 – 70 Crores.</p>	<p>Details of security interest as per Annexure B</p>	<p>10195095</p>
7.	State Bank of Patiala (now part of State Bank of India)	<p>Fund Based Working Capital Facilities of Rs. 21.54 Crores*</p> <p>Non Fund Based Working Capital Facilities of Rs. 14.97 Crores*</p> <p>*(Part of consortium loan of Rs. 513.97 Crores)</p> <p>Originally as per Deed of Hypothecation dated 23rd September, 2015</p>	<p>Details of security interest as per Annexure A</p>	<p>10601910</p>
		<p>Term Loan Facility of Rs. 140.00 Crores*</p> <p>*(Part of consortium loan of Rs. 3458.40 Crores)</p> <p>Originally as per the Deed of Hypothecation dated 30th December, 2009 – 140 Crores.</p>	<p>Details of security interest as per Annexure B</p>	<p>10195095</p>

Sr. No.	Name of Lender	Nature of Facility	Details of Assets Charged / Securities Description	Charge ID
8.	Union Bank of India	<p>Fund Based Working Capital Facilities of Rs. 39.00 Crores*</p> <p>Non Fund Based Working Capital Facilities of Rs. 27.00 Crores*</p> <p>*(Part of consortium loan of Rs. 513.97 Crores)</p> <p>Originally as per Deed of Hypothecation dated 23rd September, 2015</p>	<p>Details of security interest as per Annexure A</p>	10601910
		<p>Term Loan Facility of Rs. 342.00 Crores*</p> <p>*(Part of consortium loan of Rs. 3458.40 Crores)</p> <p>Originally as per the Deed of Hypothecation dated 30th December, 2009 – 300 Crores.</p> <p>Added 42 Crores as per Second Addendum to Deed of Hypothecation dated 22nd September, 2015.</p>	<p>Details of security interest as per Annexure B</p>	10195095
9.	United Bank of India	<p>Fund Based Working Capital Facilities of Rs. 26.92 Crores*</p> <p>Non Fund Based Working Capital Facilities of Rs. 18.71 Crores*</p> <p>*(Part of consortium loan of Rs. 513.97 Crores)</p> <p>Originally as per Deed of Hypothecation dated 23rd September, 2015</p>	<p>Details of security interest as per Annexure A</p>	10601910

Sr. No.	Name of Lender	Nature of Facility	Details of Assets Charged / Securities Description	Charge ID
		<p>Term Loan Facility of Rs. 175.00 Crores*</p> <p>*(Part of consortium loan of Rs. 3458.40 Crores)</p> <p>Originally as per the Deed of Hypothecation dated 30th December, 2009 – 175 Crores.</p>	<p>Details of security interest as per Annexure B</p>	10195095
10.	Corporation Bank	<p>Fund Based Working Capital Facilities of Rs. 26.92 Crores*</p> <p>Non Fund Based Working Capital Facilities of Rs. 18.71 Crores*</p> <p>*(Part of consortium loan of Rs. 513.97 Crores)</p> <p>Added as per Deed of Accession dated 10th March, 2016</p>	<p>Details of security interest as per Annexure A</p>	10601910
		<p>Term Loan Facility of Rs. 175.00 Crores*</p> <p>*(Part of consortium loan of Rs. 3458.40 Crores)</p> <p>Originally as per the Deed of Hypothecation dated 30th December, 2009 – 175 Crores.</p>	<p>Details of security interest as per Annexure B</p>	10195095
11.	State Bank of Mysore (now part of State Bank of India)	<p>Fund Based Working Capital Facilities of Rs. 10.77 Crores*</p> <p>Non Fund Based Working Capital Facilities of Rs. 7.48 Crores*</p> <p>*(Part of consortium loan of Rs. 513.97 Crores)</p> <p>Added as per Deed of Accession dated 10th March, 2016</p>	<p>Details of security interest as per Annexure A</p>	10601910

Sr. No.	Name of Lender	Nature of Facility	Details of Assets Charged / Securities Description	Charge ID
		<p>Term Loan Facility of Rs. 70.00 Crores*</p> <p>*(Part of consortium loan of Rs. 3458.40 Crores)</p> <p>Originally as per the Deed of Hypothecation dated 30th December, 2009 – 70 Crores.</p>	<p>Details of security interest as per Annexure B</p>	<p>10195095</p>
12.	<p>State Bank of Hyderabad (now part of State Bank of India)</p>	<p>Fund Based Working Capital Facilities of Rs. 10.77 Crores*</p> <p>Non Fund Based Working Capital Facilities of Rs. 7.48 Crores*</p> <p>*(Part of consortium loan of Rs. 513.97 Crores)</p> <p>Added as per Deed of Accession dated 7th June, 2016</p>	<p>Details of security interest as per Annexure A</p>	<p>10601910</p>
		<p>Term Loan Facility of Rs. 70.00 Crores*</p> <p>*(Part of consortium loan of Rs. 3458.40 Crores)</p> <p>Originally as per the Deed of Hypothecation dated 30th December, 2009 – 70 Crores.</p>	<p>Details of security interest as per Annexure B</p>	<p>10195095</p>
13.	<p>Oriental Bank of Commerce</p>	<p>Fund Based Working Capital Facilities of Rs. 10.77 Crores*</p> <p>Non Fund Based Working Capital Facilities of Rs. 7.48 Crores*</p> <p>*(Part of consortium loan of Rs. 513.97 Crores)</p> <p>Added As per Deed of Accession dated 21st July, 2016</p>	<p>Details of security interest as per Annexure A</p>	<p>10601910</p>

Sr. No.	Name of Lender	Nature of Facility	Details of Assets Charged / Securities Description	Charge ID
		<p>Term Loan Facility of Rs. 70.00 Crores*</p> <p>*(Part of consortium loan of Rs. 3458.40 Crores)</p> <p>Originally as per the Deed of Hypothecation dated 30th December, 2009 – 70 Crores.</p>	<p>Details of security interest as per Annexure B</p>	<p>10195095</p>
14.	State Bank of India	<p>Fund Based Working Capital Facilities of Rs. 10.77 Crores*</p> <p>Non Fund Based Working Capital Facilities of Rs. 7.48 Crores*</p> <p>*(Part of consortium loan of Rs. 513.97 Crores)</p> <p>Added As per Deed of Accession dated 29th December, 2016</p>	<p>Details of security interest as per Annexure A</p>	<p>10601910</p>
		<p>Term Loan Facility of Rs. 70.00 Crores*</p> <p>*(Part of consortium loan of Rs. 3458.40 Crores)</p> <p>Originally as per the Deed of Hypothecation dated 30th December, 2009 – 70 Crores.</p>	<p>Details of security interest as per Annexure B</p>	<p>10195095</p>
15.	LIC of India	<p>Term Loan Facility of Rs. 180.00 Crores*</p> <p>*(Part of consortium loan of Rs. 3458.40 Crores)</p> <p>Originally as per the Deed of Hypothecation dated 30th December, 2009 – 180 Crores.</p>	<p>Details of security interest as per Annexure B</p>	<p>10195095</p>

Sr. No.	Name of Lender	Nature of Facility	Details of Assets Charged / Securities Description	Charge ID
16.	Power Finance Corporation Limited	<p>Term Loan Facility of Rs. 765.40 Crores*</p> <p>*(Part of consortium loan of Rs. 3458.40 Crores)</p> <p>Added as per Addendum to Deed of Hypothecation dated 23rd July, 2014 – 250 Crores.</p> <p>Added 75 Crores as per Second Addendum to Deed of Hypothecation dated 22nd September, 2015.</p> <p>Added 440.40 Crores as per Third Addendum to Deed of Hypothecation dated 20th January, 2017.</p>	<p>Details of security interest as per Annexure B</p>	10195095
17.	Rural Electrification Corporation Limited	<p>Term Loan Facility of Rs. 325.00 Crores*</p> <p>*(Part of consortium loan of Rs. 3458.40 Crores)</p> <p>Added as per Addendum to Deed of Hypothecation dated 23rd July, 2014 – 246 Crores.</p> <p>Added 79 Crores as per Second Addendum to Deed of Hypothecation dated 22nd September, 2015.</p>	<p>Details of security interest as per Annexure B</p>	10195095

ANNEXURE A

DETAILS OF SECURITY INTEREST

CHARGE: AS PER DEED OF HYPOTHECATION DATED 23RD SEPTEMBER, 2015

In pursuance of the Financing Documents for the consideration aforesaid, the Borrower as the legal and beneficial owner of the Hypothecated Property does hereby hypothecate to the Security Trustee for the benefit of the Secured Parties for the purpose of securing due payment/ repayment of the Secured Obligations:

- i. all rights, title, interest and benefit of the Borrower in the Project and movable assets in relation to the Project including movable plant and machinery (whether affixed to the earth or not), machinery spares, tools and accessories, furniture, fixtures (whether attached or otherwise), vehicles, all and singular, as also all tangible assets of the Borrower (both present and future) and in particular including, without limitation electrical systems, hardware, computer software, wiring, pipelines, tanks, electronics spares, meters, motor vehicles, and all other equipment which are lying or are stored in or to be stored in or to be brought into the Project Site or any of the Borrower's premises, factories, warehouses, stockyards and godowns or those of the Borrower's agents, affiliates, associates or representatives or at various work sites or at any place or places wherever else situated or wherever else the same may be, whether now belonging to or that may at any time during the continuance of this Deed belong to the Borrower and/ or that may at present or hereafter be held by any party anywhere to the order and disposition of the Borrower or in the course of transit or delivery, and all replacements thereof and additions thereof whether by way of substitution, replacement, conversion, realisation or otherwise howsoever together with all benefits, rights and incidentals attached thereto which are now or shall at anytime hereafter be owned by the Borrower and all right, title, interest, property, claims and demands whatsoever of the Borrower unto and upon the same which description shall include all properties of the above description whether presently in existence, constructed or acquired hereafter, short particulars of which are described in Schedule 2 hereto (collectively, the "**First Hypothecated Property**");
- ii. all commissions, revenues, operating cash flows and amounts owing to, and received by, the Borrower, including in relation to the Project, including book debts, receivables, undertakings of the Borrower and all rights, title, interest, benefits, claims and demands whatsoever of the Borrower in, to or in respect of all amounts owing to, and received and/ or receivable by, the Borrower including book debts and receivables, both present and future, which description shall include all properties of the above description whether presently in existence or acquired hereafter in relation to the Project (collectively, the "**Second Hypothecated Property**");
- iii. all rights, title, interest, benefit, claims and demands whatsoever of the Borrower, in, to, under and/ or in respect of all intangibles including goodwill, patents etc. and the Borrower's uncalled capital and all other intangibles of the Borrower of whatsoever description, whether now belonging to or that may at any time during the continuance of this Deed belong to the Borrower and/ or that may at present or hereafter be held by any party anywhere to the order and disposition of the Borrower, and all replacements thereof and additions thereof whether by way

of substitution, replacement, conversion, realisation or otherwise howsoever together with all benefits, rights and incidentals attached thereto which are now or shall at any time hereafter be owned by the Borrower in relation to the Project (collectively, the "**Third Hypothecated Property**");

- iv. all rights, title, interest, benefit, claims and demands whatsoever of the Borrower, in, to, under and/ or in respect of the Project Documents (each as amended, varied executed or supplemented from time to time), including any letter of credit, guarantee (including bank guarantee) or performance bond that may be provided by any counterparty to the Project Documents for the Borrower's benefit, and the Clearances to the extent capable of assignment hereto including, without limitation, the right to compel performance thereunder, and to substitute, or to be substituted for, the Borrower thereunder, and to commence and conduct either in the name of the Borrower or in its own name or otherwise any proceedings against any Person in respect of any breach of, the Project Documents and the Clearances to the extent capable of assignment and, including without limitation, rights and benefits to all amounts owing to, or received by, the Borrower and all claims thereunder and all other claims of the Borrower under or in any proceedings against all or any such Persons, all the right, title, interest, benefits, claims and demands whatsoever of the Borrower in any letter of credit, guarantees (including bank guarantees), performance bond and liquidated damages provided by any party to the Project Documents, together with the right to further assign any of the Project Documents and the Clearances to the extent capable of assignment to any Person, which description shall include all properties of the above description whether presently in existence or acquired hereafter (collectively, the "**Fourth Hypothecated Property**");
- v. all the rights, title, interest, benefit, claims and demands whatsoever of the Borrower in, to, under and/ or in respect of the Insurance Contracts, Insurance Proceeds (and cut through clauses in respect of, or assignments of re-insurances, as applicable) procured by the Borrower or any of its contractors favouring the Borrower, both present and future (along with endorsement by a bank clause in favour of or for the benefit of the Security Trustee and/ or the Lender(s), as may be required by the Lenders as an additional insured/ sole loss payee in accordance with Applicable Law and as acceptable to the Lender(s)) and all rights, claims and benefits to all monies receivable thereunder and all other claims thereunder which description shall include all properties of the above description whether presently in existence or acquired hereafter (collectively, the "**Fifth Hypothecated Property**");
- vi. all rights, title, interest, benefit, claims and demands whatsoever of the Borrower's bank accounts wherever maintained, both present and future, including without limitation the letter of credit/ escrow account, Trust and Retention Accounts, its sub-accounts including debt service reserve account and other reserves, to the extent of the Secured Obligations, together with permitted investments including all revenues, operating cash flows and receivables and all other assets and securities which represent all amounts in the Borrower's bank accounts and all the moneys, securities, instruments, investments and other properties deposited in, credited to or required to be credited or required to be deposited or lying to the credit of such accounts or liable to be credited to such accounts, which description shall include all properties of the above description whether presently in existence or acquired hereafter, (all these accounts are collectively referred to as the "Charged Accounts") and all the moneys lying to the credit of such Charged Accounts or liable to be credited to such Charged Accounts, which description shall include all properties of the above description whether presently in existence or acquired hereafter (collectively, the "**Sixth Hypothecated Property**");

The Borrower shall not without prior written consent of the Secured Parties, create or attempt to create any Security Interest (except Permitted Security Interest) upon the Hypothecated Property in priority to or *pari passu* with the charge hereby created.

FULL PARTICULARS OF TITLE DEEDS AND IMMOVEABLE PROPERTIES: AS PER MEMORANDUM OF ENTRY DATED 24.02.2016

The Immoveable Properties of the Company admeasuring approximately 707 acres are situated in village Binaiki Kala, Barela and Gorakhpur on Seoni District of Madhya Pradesh.

The list of Title Deeds and the description of the Immoveable Properties admeasuring approximately 707 acres of land, is provided hereunder.

I. PRIVATE LAND

- a) Land admeasuring approximately 243.07 acres is situated at Barela and Gorakhpur, District Seoni, Madhya Pradesh.

Sr. No.	Seller's Name	Khasra Number	Area (In Acres)	Receipts Number
1	Prakash Narayan S/O Ramesh Kumar	591	2.55	919
2	Smt. Dasoda Bal W/O Shri Chhidamital	628	5.04	921
3	Bharatlal S/O Shri Punnulal	657/1	0.96	920
4	Krishna Kumar Golhani S/O Shri Nathulal Golhani	540/2	074	918
5	Churoman, Ramukumar, Bhajanlal, Viplobal, Premabal S/O Shri Parasu	625	3.63	923
6	Anil Kumar, Gurprasad S/O Shri Kishorilal	657/2	6.94	922
7	Ramnath S/O Shri Shivsahay	606	1.14	951
8	Smt. Daliya Bal W/O Sonu Ahir	277	2.77	953
9	Jayram S/O Shri Punnu	80/1	1.36	946
10	Boura, Ramkumar, Chhabbilal S/O Shri Punno	80/2	1.11	954
11	Guddu S/O Shri Jhunni	656	1.28	945
12	Smt. Chandrarekha W/O Shri Chandanlal	659	2.10	944
13	Smt. Tatonbal W/O Shri Dabbal	616/3	0.40	950
14	Arun Kumar S/O Shri Ramesh Kumar	593	0.86	952
15	Dasharathlal S/O Shri Hariparasad Nema	614	0.86	948
16	Dasharathlal S/O Shri Hariparasad Nema	600	1.63	947
17	Dasharathlal S/O Shri Hariparasad Nema	526/1.2	1.88	949
18	Ramnarayan Khurasla S/O Shri Sikhram	545	1.98	1001

Sr. No.	Seller's Name	Khasra Number	Area (In Acres)	Receipts Number
19	Smt. Shyamabai Ahir W/o Shri Chhabbilal Ahir, Bhajanlal, Kunwarlal S/O Shri Chhabbilal	104	4.00	1002
20	Birju S/O Shri Hukumlal	642	2.72	1071
21	Bhola Prasad S/O Shri Joharilal Dorji	634	1.43	1078
22	Ramesh Kumar S/O Shri Thola	87	1.09	1076
23	Nandlal S/O Shri Rupa	80/3	0.91	1073
24	Gourilal S/O Shri Rupa	80/4	0.91	1074
25	Millhanlal S/O Shri Rupa	80/5	0.91	1075
26	Dadulal S/O Shri Rupa	80/6	0.91	1077
27	Sukhram S/O Shri Khursilal	524/2	2.92	1143
28	Atmaram S/O Shri Birju	662/3	2.47	1139
29	Sukhwali S/O Late Mangal	662/5	1.85	1148
30	Krishna Kumar S/O Preet	662/8	1.85	1140
31	Kailash S/O Shri Bhangi	662/9	1.85	1142
32	Prakash S/O Shri Bhangi	662/10	1.85	1141
33	Mukesh S/O Shri Bajari	662/11	1.98	1152
34	Indirabai W/O Late Basant	662/12	2.47	1151
35	Manojkumar S/O Shri Jugrj Mehra	662/14	2.47	1144
36	Dabbal S/O Shri Nandu	544/2	2.47	1145
37	Lokman S/O Shri Deepchand	544/4	2.99	1146
38	Bharat S/O Shri Shobha	544/7	2.47	1147
39	Sarju S/O Shri Mallu	544/9	2.47	1150
40	Rajaram S/O Shri Preet	544/10	2.72	1149
41	Chetram S/O Vishnuprasad	541	3.04	1202
42	Chokhelal S/O Shri Subal	582	2.82	1208
43	Lakhram S/O Subai	584	2.79	1205
44	Chokhelal S/O Shri Subai	596	1.33	1207
45	Lekhram S/O Suhai	597	1.24	1206
46	Chetram S/O Vishnuprasad	543	0.747	1201
47	Lochanlal S/O Sukhaiya Nema	316/1	2.45	1203
48	Laxmiprasad S/O Lochanlal Nema	316/2	4.74	1204

Sr. No.	Seller's Name	Khasra Number	Area (In Acres)	Receipts Number
49	Ajit Singh S/O Shri Phulla Rajpoot	589	2.40	1294
50	Krishna Kumar S/O Ramesh Kumar	592	3.09	1465
51	Kailash Kumar S/O Ramesh Kumar	590	1.28	1464
52	Smt. Seema Pachor W/O Shri Prakash	561	2.05	1516
53	Smt. Radharani W/O Late Ramesh Kumar, Nandkishore, Rajkishore S/O Shri Mahesh Kumar	627	3.93	142
54	Shri Nandkishore S/O Shri Mahesh Kumar	585	5.58	138
55	Shri Nandkishore, Rajkishore S/O Shri Mahesh Kumar	586	3.90	140
56	Shri Nandkishore, Rajkishore S/O Shri Mahesh Kumar	660	1.16	141
57	Shri Rajkishore S/O Shri Mahesh Kumar	588	2.40	139
58	Shri Kamlesh Kumar S/O Shri Nirottam	617	1.36	137
59	Shri Kamla Prasad S/O Shri Mathanlal	663	3.95	136
60	Shri Mohanlal S/O Shri Hukumlal	618	2.10	143
61	Shri Mohanlal S/O Shri Hukumlal	658	1.83	144
62	Shekh Malin, Shekh Sahlim, Shekh Banu S/O Shekh Rahim	275,279,282	7.36	313
63	Rewaram S/O Shri Govind Prasad	101/1	2.99	437
64	Laxminarayan S/O Shri Govind Prasad	101/3	3.01	435
65	Ramkishor S/O Shri Govind Prasad	101/4	3.01	434
66	Ramkishor, Laxminarayan, Anant Kumar, Rewaram S/O Shri Govind Prasad	291.293	2.69	433
67	Anant Kumar S/O Shri Govind Prasad	598/2,599	2.69	496
68	Smt. Poomima W/O Shri Abhiram	624	4.42	527
69	Abhiram S/O Shri Avdhesh Kumar	626	13.52	526
70	Avdhesh Kumar S/O Shri Vindrprasad	633,639	10.21	524
71	Smt. Nayantara W/O Shri Avdhesh Kumar	639/1	4.654	525
72	Sher Singh S/O Shri Gyani	587/2, 616/2	2.42	528
73	Sumeri S/O Shri Gyani	587/1	1.56	529
74	Sumeri S/O Shri Gyani	616/1	0.86	530
75	Ratanlal, S/O Shri Chetram	323/1	1.73	588
76	Simmulal S/O Shri Chetram	323/2	2.10	589
77	Ratanlal, Simmulal S/O Shri Chetram	323/2	0.49	587
78	Lekhram S/O Subhal	575	1.14	586

Sr. No.	Seller's Name	Khasra Number	Area (In Acres)	Receipts Number
79	Kashibai D/O Late Shri Govind Prasad	598/1	0.99	585
80	Munnibai D/O Shri Govind Prasad	101/2	0.99	584
81	Kailsh Pachori S/O Narayan Pachori, Sahdra W/O Shri Jageshwar Prasad	527	1.09	636
82	Kailsh Pachori S/O Narayan Pachori, Sahdra W/O S/O Shri Jageshwar Prasad	609	0.15	635
83	Somnath S/O Late Shri Rupram, Ashok Kumar S/O Shri Shivshankar	316/3,319/2, 322/2	5.16	705
84	Dayashankar, Kripashankar, Rambabu, Ramkumar, Mali	595	5.76	706
85	Chandravati W/O Bhagvat Prasad	612/1	1.73	710
86	Chandravati W/O Bhagvat Prasad	631	2.62	709
87	Chandravati W/O Bhagvat Prasad	610/2	5.29	711
88	Bhagvat Prasad S/O Shri Hemraj	607/2	3.01	708
89	Bhagvat Prasad S/O Shri Hemraj	608/1	0.64	707
90	Maunibai W/o Late Summilal Ramadhar, Rajesh, Titla Silocana, Asha S/O Late Summlala	298,309	12.60	8136
	Total		243.07	

b) Land admeasuring approximately 7.85 acres is situated at Barela and Gorakhpur, District Seoni, Madhya Pradesh.

Sr. No.	Seller's Name	Khasra Number	Area (In Acres)	Reciepts Number
1	Jitesh Kumar S/O Shri Laxmi Prasad Awadhiya, Youges S/O Shri Chetan Singh Lodhi, Manoj S/O Shri Laxmi Parasad Awdhiya	352/2	2.47	1616
2	Ravindra kumar S/O Shri Dwarka Prasad Awdhiya	352/3	2.47	1615
3	Dharam Singh S/o Shri Chelan Singh Lodhi	352/4	2.91	1618
	Total		7.85	

c) Land admeasuring approximately 226.95 acres situated in villages Barela and Gorakhpur, Mandal - Kahani, Tehsil - Ghansaur/Laknawdn, District - Seoni, Madhya Pradesh.

The Company has deposited the original title deeds, however there are 8 sale deeds which were in the form of certified true copies of the Sale Deeds duly stamped by the concerned sub-registrar. Further the Company deposited copies of PII, BI and the Diversion Orders dated 28.06.2010,

01.12.2012 for land situated in village Barela and Diversion order dated 01.12.2012, 26.04.2013, 23.07.2013 & 28.06.2010 for land situated in village Gorakhpur.

Sr. No.	Land Owner's Name	Registry Date	Khasra No.	Village	Area in Hectare	In Acres
1.	Santosh Kumar, Pradeep Kumar S/o Rameshwar	12/23/2008	623	Barela	1.95	4.82
2.	RammiJan S/o Preet	3/17/2009	524/1	Barela	0.8	1.97
3.	Smt. Anita W/o Charanlal	6/8/2009	102/1	Gorakhpur	1.73	4.27
4.	Bholaprasad S/o Shri Nirottam	11/16/2009	580	Barela	1.32	3.26
5.	Nirottam S/o Shri Sukhdev	11/16/2009	100, 296, 385	Gorakhpur	4.52	11.16
6.	Nirottam S/o Shri Sukhdev	11/16/2009	577/1	Barela	0.8	1.97
7.	Ramkishor S/o Shri Devi Prasad	11/16/2009	294	Gorakhpur	0.63	1.55
8.	Sadhuram S/o Shri Daduram	11/16/2009	578	Barela	0.95	2.34
9.	Abhijeet S/o Shri Ramswaroop	11/16/2009	636	Barela	1.09	2.69
10.	Devi Prasad S/o Shri Sukhdev	11/16/2009	594	Barela	0.9	2.22
11.	Devi Prasad S/o Shri Sukhdev	11/16/2009	95, 96, 99, 290, 292	Gorakhpur	6.22	15.36
12.	Jamna Bai W/o Shri Ramkumar Katiya	11/16/2009	102/2	Gorakhpur	0.72	1.77
13.	Horilal S/o Shri Balaprasad, Santosh, Anita S/o Horilal, Smt. Chandravati W/o Shri Ramesh Kumar Nema	11/30/2009	94	Gorakhpur	1.92	4.74
14.	Horilal S/o Shri Balaprasad, Santosh, Anita S/o Horilal, Smt. Chandrawati W/o Shri Ramesh Kumar Nema	11/30/2009	103	Gorakhpur	3.99	9.85
15.	Anand Kashyap S/o Shri Bharatlal	5/20/2010	347	Gorakhpur	2.18	5.38
16.	Ravindra Kumar S/o Kewal Prasad, Smt. Kalpana W/o Kewal Prasad	6/5/2010	283, 284, 288	Gorakhpur	3.48	8.60
17.	Kailash Prasad S/o Rewaram	6/5/2010	289	Gorakhpur	3.48	8.60
18.	Sitaram S/o Rewaram	6/5/2010	93	Gorakhpur	0.73	1.80
19.	Balendra Bhushan S/o Ganesh Prasad	6/9/2010	295,297	Gorakhpur	1.99	4.91
20.	Ganesh Prasad S/o Omkar Prasad	6/9/2010	287,305	Gorakhpur	3.16	7.80
21.	Baisakhu S/o Ramprasad	6/14/2010	278/2, 285/2, 307/2, 308/2	Gorakhpur	2.28	5.63

Sr. No.	Land Owner's Name	Registry Date	Khasra No.	Village	Area in Hectare	In Acres
22.	Dwarika Prasad S/o Ramesh Baniya, Rahl Jain S/o Kamal Kumar	6/14/2010	272/2, 356	Gorakhpur	1.78	4.39
23.	Sikhchain S/o Chhabbilal	6/14/2010	325, 328	Gorakhpur	1.25	3.08
24.	* Sheikh Sabbir, Sheikh S/o Sheikh Amir, Anumita Nisha D/o Sheikh Amir	12/24/2009	274, 337, 339	Gorakhpur	2.04	5.04
25.	* Prakash Chand S/o Shri Tikaram	12/23/2009	560/1, 560/2, 583	Barela	1.23	3.03
26.	* LaHu Katiya, S/o Shri Bakhru	12/24/2009	576, 577/2	Barela	1.2	2.96
27.	* Smt. Shanti Bai Widow of Raghuvir Prasad, Ashok Kumar, Anup Kumar, Pradip Kumar, Kishore Kumar, Raman, Rajni, Rajmani	1/25/2010	607/1	Barela	2.28	5.63
28.	* Anup Kumar Tipa Raghuvir Prasad	1/25/2010	608/2, 615	Barela	1	2.47
29.	* Kishore Kumar S/o Raghuvir Prasad	1/25/2010	612/2	Barela	0.62	1.53
30.	* Ashok Kumar, S/o Raghuvir Prasad	1/25/2010	610/1	Barela	3.53	8.72
31.	Sudarshan S/o Sunderlal	7/8/2010	269/2	Gorakhpur	4.55	11.24
32.	Mahu, Shanti Punia, S/o D/o W/o Punnu	7/20/2011	315/2	Gorakhpur	3.26	8.06
33.	Sikhram S/o Moti	7/22/2011	106/2, 315/1	Gorakhpur	3.16	7.81
34.	Dashrath S/o Bhangi	7/27/2011	286, 303, 306	Gorakhpur	1.45	3.58
35.	Sushila W/o Bhangi, Harilal (Heeralal), Dashrath, Santosh, Dasoa, Leela Bai, Lalli (Shantibai), Kaliobai (Anusuiya) S/o, D/o Bhangi	7/27/2011	301	Gorakhpur	0.74	1.83
36.	Sushila W/o Bhangi, Harilal (Heeralal), Dashrath, Santosh, Dasoa, Leela Bai, Lalli (Shantibai), Kallobai (Anusuiya), S/o, D/o Bhangi	7/27/2011	304	Gorakhpur	1.55	3.83
37.	Sheikh Ali S/o Sheikh Basori	8/25/2011	273/1	Gorakhpur	1.2	2.97
38.	Sheikh Nadeem S/o Sheikh Ali	8/25/2011	273/2	Gorakhpur	1.9	4.69
39.	Subhash S/o Panehal Lal	9/12/2011	540/1	Barela	0.31	0.77
40.	Digi S/o Teklal Ahir	9/12/2011	105/1	Gorakhpur	1.31	3.24
41.	Laxman S/o Jairam	9/12/2011	105/2	Gorakhpur	0.51	1.26
42.	Kudia Bal D/o Sivram	9/12/2011	106/1	Gorakhpur	0.38	0.94
43.	Asabai D/o Sivram	9/12/2011	106/3	Gorakhpur	0.38	0.94

Sr. No.	Land Owner's Name	Registry Date	Khasra No.	Village	Area in Hectare	In Acres
44.	Phoola Bai W/o Bhaddi	9/12/2011	302	Gorakhpur	0.07	0.17
45.	Kashiram S/o Tirath, Mohanlal S/o Tirath, Siyabai W/oDevendra Kumar	22/03/2012	312	Gorakhpur	1.25	3.09
46.	Achhelal S/o Dabbu	22/03/2012	360/2	Gorakhpur	0.47	1.16
47.	Sitaram S/o Chraman	22/03/2012	360/1 & 354	Gorakhpur	1.4	3.4594
48.	Narbadiya Bal W/o Churaman	22/03/2012	355	Gorakhpur	0.56	1.38
49.	Mukundi (Santosh) D/o Churaman, Bhagwat Prasad S/o Churaman & (Kumari Urmila) Rekha Bai	22/03/2012	357 & 358	Gorakhpur	1.21	2.99
50.	Sarju s/o Churaman, Kanhayya S/o Churaman	27/03/2012	359	Gorakhpur	0.88	2.17
51.	Sudarshan S/o x	9/4/2012	270/2	Gorakhpur	0.2	0.49
52.	Keshav Prasad S/o Sudarshan	9/4/2012	270/1, 271 & 272	Gorakhpur	2.32	5.73
53.	Jairam S/o Punnu Yadav	9/4/2012	313	Gorakhpur	0.80	1.98
54.	* Jhunnulal S/o of Ramprasad	28/07/2009	278/1, 285/1, 307/1, 308/1	Gorakhpur	2.28	5.63
	Total				91.91	226.95

*Certified True Copy.

II. GOVERNMENT LAND

Government leased land of approximately admeasuring 218 .96 Acres situated in District Seoni, Madhya Pradesh.

a) Lease Deed dated 16.08.2010 entered between the Company and Revenue Department, Government of Madhya Pradesh; District Seoni in respect of Govern_ ment leased land admeasuring 69.20 hectares (approximately 171 acres)

Sr. No.	Village	Land Details (Khasra No.)	Rakba/Area in Hectares
1.	Barela	542	0.10
2.	Barela	544/1	6.62
3.	Barela	581	0.56

Sr. No.	Village	Land Details (Khasra No.)	Rakba/Area in Hectares
4.	Barela	611	0.16
5.	Barela	629	0.03
6.	Barela	637	0.68
7.	Barela	638	1.65
8.	Barela	645	0.66
9.	Barela	646	0.44
10.	Barela	622/1	58.30
	Total		69.20

Lease Deed dated 16.08.2010 entered between the Company and Revenue Department, Government of Madhya Pradesh, District Seoni in respect of Government leased land admeasuring 19.41 hectares (approximately 48 acres)

Sr. No.	Village	Land Details (Khasra No.)	Rakba/Area in Hectares
1.	Gorakhpur	316	13.54
2.	Gorakhpur	319	5.07
3.	Gorakhpur	321	0.80
	Total		19.41

Summary details of the land are given hereunder:-

Sr. No.	Village	Rakba/Area in Hectares
1.	Barela	69.20
2.	Gorakhpur	19.41
	Total	88.61

III. PRIVATE LAND

Land admeasuring approximately 10.18 acres in villages Binaiki Kala, Mandal -Kahani, Tehsil - Ghansaur/Laknadawn, District - Seoni, Madhya Pradesh.

The Company has deposited the original title deeds along with copies of PII, BI and the Diversion Order dated 26.04.2013 pertaining to the above land.

Sr. No.	Land Owner's Name	Registry Date	Khasra No.	Village	Area in Hectare	In Acres
1.	Komal Kumar S/O Kamta Prasad Yadav	9/8/2011	76/2	Binaiki Kala	1.47	3.63
2.	Pramod S/O Kamta Prasad Yadav	9/8/2011	76/3	Binaiki Kala	1.20	3.00
3.	Dullya Bai W/O Lotan, Kala Rattu, Amawati, kasha Bai, Ahilya, Gyanwati S/O Lotan	9/8/2011	116/1	Binaiki Kala	1.45	3.58

ADDED AS PER MEMORANDUM OF ENTRY DATED 28TH APRIL, 2016:

IV. GOVERNMENT LAND:

Particulars of Immoveable Properties

Sr. No.	Khasra No.	Area (in Hectare)	Village	Tehsil
1.	75/2	0.06	Bineki Kala	Ghansore
2.	113/3	1.40	Bineki Kala	Ghansore
3.	115/2	0.12	Bineki Kala	Ghansore
4.	326/2	0.32	Bineki Kala	Ghansore
	Total	1.90		

Particulars of Title Deeds

1. Lease deed of 1.90 hectare land dated 30th November, 2013 executed between Government of Madhya Pradesh acting through Collector, district Seoni, Madhya Pradesh and M/s Jhabua Power Limited.
2. Letter of award of possession and Form P-II of 1.90 hectares of land dated August 25, 2014.
3. Approval for conveyance of 1.90 hectare of land dated March 29, 2016 issued by Revenue Department, Government of Madhya Pradesh and English translation thereof.

ANNEXURE B

HYPOTHECATED PROPERTIES

AS PER THE DEED OF HYPOTHECATION DATED 30TH DECEMBER, 2009

In pursuance of the Finance Documents and for the consideration aforesaid, the Borrower as the legal owner of the Hypothecated Property does hereby hypothecate as and by way of first charge to the Security Trustee for the benefit of the Senior Lenders and on a pari-passu basis,

- a. all rights, title, interest and benefit in all and singular, the Borrower's movable plant and machinery, whether affixed to the earth or not, the Borrower's other properties, present or future, both tangible and intangible, all its rights, title, interest and benefit in all tangible and intangible assets (both present and future) and including, without limitation, all moveable plant and machinery, electrical systems, hardware, computer software, wiring, tools, meters, motor vehicles, accessories, and all other equipment (other than the Hypothecated Properties listed in Clause (g), both present and future, whether installed or not and whether lying loose or in cases or which are lying or are stored in or to be stored in or to be brought into or upon the Borrower's premises, Project Site, warehouses, stockyards and godowns or premises, warehouses, stockyards and godowns of the Borrower's agents, affiliates, associates or representatives or at various work sites or at any place or places wherever else situated or wherever else the same may be, whether now belonging to or that may at any time during the continuance of this Deed belong to the Borrower and/or that may at present or hereafter be held by any party anywhere to the order and disposition of the Borrower or in the course of transit or on high seas or on order, or delivery, howsoever and wheresoever in the possession of or to the order of the Borrower, a general description of which is set out in **Schedule II** hereto and all replacements thereof and additions thereof whether by way of substitution, addition, replacement, conversion, realisation or otherwise howsoever together with all benefits, rights and incidentals attached thereto which are now or shall at anytime hereafter be owned by the Borrower as also the Borrower's uncalled capital, intellectual property rights, goodwill, and also including without limitation, the Borrower's rights, title and interest in the undertakings of the Borrower **AND ALL** estate, right, title, interest, property, claims and demands whatsoever of the Borrower unto and upon the same which description shall include all properties of the above description whether presently in existence, constructed or acquired hereafter more particularly described in **Schedule II** hereto;
- b. all the rights, title, interest, benefit, claims and demands whatsoever of the Borrower in, to under and/or in respect of the **Insurances** related to or in any manner connected with the Project both present and future and all rights, claims and benefits to all monies receivable there under and all other claims there under which description shall include a II properties of the above description whether presently in existence or acquired hereafter;

- c. all current assets including inventory, book debts, operating cash flows, receivables, commissions, revenues of whatsoever nature and wherever arising, of the borrower, present and future;
- d. all rights, title, interest, benefits, claims and demands whatsoever of the Borrower in the Project Documents duly acknowledged/consented by the relevant counter parties, wherever applicable, to such Project Documents, all as amended, varied or supplemented from time to time;
- e. all the rights, title, interest, benefits, claims and demands whatsoever of the Borrower in the permits, approvals and clearances pertaining to the Project;
- f. all the rights, title, interest, benefits, claims and demands whatsoever of the Borrower in the letter of credit, guarantee, performance bond, bank guarantee provided by any party to the Project Documents;
- g. by way of a floating charge, all the other assets of the Borrower, both present and future other than the property referred to in (a) to (f) above, including the Borrower's cash in hand, and also including without limitation, the rights, title and interest in the undertakings of the Borrower and the Accounts, all funds maintained therein and all moneys, securities, instruments, investments, and other property deposited in, credited to or required to be deposited in or credited to or lying to the credit of the Distribution Account or liable to be credited to the Accounts (as defined in the Trust and Retention Accounts Agreement);

Provided that the floating charge created pursuant to Clause (g) shall be, automatically and without prior notice by the Security Trustee to the Borrower, converted into a fixed charge upon the occurrence of any Event of Default;

to the Security Trustee as Security for the due payment by the Borrower to the Senior Lenders until the repayment of the Secured Debt and all other obligations due to the Senior Lenders under the Finance Documents.

Provided further that the aforesaid Security shall rank pari passu amongst the Senior Lenders, the Working Capital Lenders of the Borrower issuing the bid bond guarantees required for sale of power, amongst other working capital requirements.

ADDED AS PER THE MEMORANDUM FOR ENTRY DATED 19TH APRIL, 2010

I. PRIVATE LAND:

a) Land admeasuring approximately 243.07 acres is situated at Barela and Gorakhpur, District Seoni, Madhya Pradesh.

Sr. No.	Seller's Name	Khasra Number	Area (In Acres)	Receipt Number
1.	Prakash Narayan S/O Ramesh Kumar	591	2.55	919
2.	Smt. Dasoda Bal W/O Shri Chhidamital	628	5.04	921
3.	Bharatlal S/O Shri Punnulal	657/1	0.96	920
4.	Krishna Kumar Golhani S/O Shri Nathulal Golhani	540/2	074	918
5.	Churoman, Ramukumar, Bhajanlal, Viplobal, Premabal S/O Shri Parasu	625	3.63	923
6.	Anil Kumar, Gurprasad S/O Shri Kishorilal	657/2	6.94	922
7.	Ramnath S/O Shri Shivsahay	606	1.14	951
8.	Smt. Daliya Bal W/O Sonu Ahir	277	2.77	953
9.	Jayram S/O Shri Punnu	80/1	1.36	946
10.	Boura, Ramkumar, Chhabbilal S/O Shri Punno	80/2	1.11	954
11.	Guddu S/O Shri Jhunni	656	1.28	945
12.	Smt. Chandrarekha W/O Shri Chandanalal	659	2.10	944
13.	Smt. Tatonbal W/O Shri Dabbal	616/3	0.40	950
14.	Arun Kumar S/O Shri Ramesh Kumar	593	0.86	952
15.	Dasharathlal S/O Shri Harioarasad Nema	614	0.86	948
16.	Dasharathlal S/O Shri Hariorasad Nema	600	1.63	947
17.	Dasharathlal S/O Shri Hariorasad Nema	526/1.2	1.88	949
18.	Ramnarayan Khurasla S/O Shri Sikhilram	545	1.98	1001
19.	Smt. Shyamab-li Ahir W/O Shri Chhabbilal Ahir, Bhajanlal, Kunwarlal S/O Shri Chhabbilal	104	4.00	1002
20.	Birju S/O Shri Hukumlal	642	2.72	1071
21.	Bhola Prasad S/O Shri Joharilal Dorii	634	1.43	1078
22.	Ramesh Kumar S/O Shri Thola	87	1.09	1076
23.	Nandlal S/O Shri Rupa	80/3	0.91	1073
24.	Gourilal S/O Shri Rupa	80/4	0.91	1074
25.	Millhanlal S/O Shri Rupa	80/5	0.91	1075

Sr. No.	Seller's Name	Khasra Number	Area (In Acres)	Receipt Number
26.	Dadulal S/O Shri Rupa	80/6	0.91	1077
27.	Sukhram S/O Shri Khursilal	524/2	2.92	1143
28.	Atmaram S/O Shri Birju	662/3	2.47	1139
29.	Sukhwali S/O Late Mangal	662/5	1.85	1148
30.	Krishna Kumar S/O Preet	662/8	1.85	1140
31.	Kailash S/O Shri Bhangi	662/9	1.85	1142
32.	Prakash S/O Shri Bhangi	662/10	1.85	1141
33.	Mukesh S/O Shri Bajari	662/11	1.98	1152
34.	Indirabai W/O Late Basant	662/13	2.47	1151
35.	Manojkumar S/O Shri Jugrj Mehra	662/14	2.47	1144
36.	Dabbal S/O Shri Nandu	544/2	2.47	1146
37.	Lokman S/O Shri Deepchand	544/4	2.99	1146
38.	Bharat S/O Shri Shobha	544/7	2.47	1147
39.	Sarju S/O Shri Mallu	544/9	2.47	1150
40.	Rajaram S/O Shri Preet	544/10	2.72	1149
41.	Chetram S/O Vishnuprasad	541	3.04	1202
42.	Chokhelal S/O Shri Subal	582	2.82	1208
43.	Lakhram S/O Subai	584	2.79	1205
44.	Chokhelal S/O Shri Subai	596	1.33	1207
45.	Lekhram S/O Suhai	597	1.24	1206
46.	Chetram S/O Vishnuprasad	543	0.747	1201
47.	Lochanlal S/O Sukhaiya Nema	316/1	2.45	1203
48.	Laxmiprasad S/O Lochanlal Nema	316/2	4.74	1204
49.	Ajit Singh S/O Shri Phulla Rajpoot	589	2.40	1294
50.	Krishna Kumar S/O Ramesh Kumar	592	3.09	1465
51.	Kailash Kumar S/O Ramesh Kumar	590	1.28	1464
52.	Smt. Seema Pachor W/O Shri Prakash	561	2.05	1516
53.	Smt. Radharani W/O Late Ramesh Kumar, Nandkishore, Rajkishore S/O Shri Mahesh Kumar	627	3.93	142
54.	Shri Nandkishore S/O Shri Mahesh Kumar	585	5.58	138
55.	Shri Nandkishore, Rajkishore S/O Shri Mahesh Kumar	586	3.90	140
56.	Shri Nandkishore, Rajkishore S/O Shri Mahesh Kumar	660	1.16	141
57.	Shri Rajkishore S/O Shri Mahesh Kumar	588	2.40	139

Sr. No.	Seller's Name	Khasra Number	Area (In Acres)	Receipt Number
58.	Shri Kamlesh Kumar S/O Shri Nirottam	617	1.36	137
59.	Shri Kamla Prasad S/O Shri Mathanlal	663	3.95	136
60.	Shri Mohanlal S/O Shri Hukumlal	618	2.10	143
61.	Shri Mohanlal S/O Shri Hukumlal	658	1.83	144
62.	Shekh Malin, Shekh Sahlim, Shekh Banu S/O Shekh Rahim	275, 279, 282	7.36	313
63.	Rewaram S/O Shri Govind Prasad	101/1	2.99	437
64.	Laxminarayan S/O Shri Govind Prasad	101/3	3.01	435
65.	Ramkishor S/O Shri Govind Prasad	101/4	3.01	434
66.	Ramkishor, Laxminarayan, Anant Kumar, Rewaram S/O Shri Govind Prasad	291.293	2.69	433
67.	Anant Kumar S/O Shri Govind Prasad	598/2,599	2.69	496
68.	Smt. Poomima W/O Shri Abhiram	624	4.42	527
69.	Abhiram S/O Shri Avdresh Kumar	626	13.52	526
70.	Avdresh Kumar S/O Shri Vindraprasad	633,639	10.21	524
71.	Smt. Nayantara W/O Shri Avdresh Kumar	639/1	4.654	525
72.	Sher Singh S/O Shri Gyani	587/2 616/2	2.42	528
73.	Sher Singh S/O Shri Gyani	587/2	2.42	528
74.	Sumeri S/O Shri Gyani	616/1	0.86	530
75.	Ratanlal, S/O Shri Chetram	323/1	1.73	588
76.	Simmulal S/O Shri Chetram	323/2	2.10	589
77.	Ratanlal, Simmulal S/O Shri Chetram	323/2	0.49	587
78.	Lekhram S/O Subhal	575	1.14	586
79.	Kashibai D/O Late Shri Govind Prasad	598/1	0.99	585
80.	Munnibai D/O Shri Govind Prasad	101/2	0.99	584
81.	Kailsh Pachori S/O Narayan Pachori, Sahdra W/O Shri Jageshwar Prasad	527	1.09	636
82.	Kailsh Pachori S/O Narayan Pachori, Sahdra W/O S/O Shri Jageshwar Prasad	609	0.15	635
83.	Somnath S/O Late Shri Rupram, Ashok Kumar S/O Shri Shivshankar	316/3,319/2, 322/2	5.16	705
84.	Dayashankar, Kripashankar, Rambabu, Ramkumar, Mali	595	5.76	706
85.	Chandravati W/O Bhagvat Prasad	612/1	1.73	710
86.	Chandravati W/O Bhagvat Prasad	631	2.62	709
87.	Chandravati W/O Bhagvat Prasad	610/2	5.29	711
88.	Bhagvat Prasad S/O Shri Hemraj	607/2	3.01	708

Sr. No.	Seller's Name	Khasra Number	Area (In Acres)	Receipt Number
89.	Bhagvat Prasad S/O Shri Hemraj	608/1	0.64	707
90.	Maunibai W/o Late Summilal Ramadhar, Rajesh, Titla Silocana, Asha S/O Late Summlala	298,309	12.60	8136
	Total		243.07	

ADDED AS PER THE MEMORANDUM FOR ENTRY DATED 29TH DECEMBER, 2010

b) Land admeasuring approximately 7.85 acres is situated at Barela and Gorakhpur, District Seoni, Madhya Pradesh.

Sr. No.	Seller's Name	Khasra Number	Area (In Acres)	Receipts Number
1.	Jitesh Kumar S/O Shri Laxmi Prasad Awadhiya, Youges S/O Shri Chetan Singh Lodhi, Manoj S/O Shri Laxmi Parasad Awdhiya	352/2	2.47	1616
2.	Ravindra kumar S/O Shri Dwarka Prasad Awdhiya	352/3	2.47	1615
3.	Dharam Singh S/O Shri Chelan Singh Lodhi	352/4	2.91	1618
	Total		7.85	

ADDED AS PER THE MEMORANDUM FOR ENTRY DATED 19TH MARCH, 2015

c) Land admeasuring approximately 226.95 acres situated in villages Barela and Gorakhpur, Mandal - Kahani, Tehsil - Ghansaur/Laknadawn, District - Seoni, Madhya Pradesh.

The Company has deposited the original title deeds, however there are 8 sale deeds which were in the form of certified true copies of the Sale Deeds duly stamped by the concerned sub-registrar. Further the Company deposited copies of PII, BI and the Diversion Orders dated 28.06.2010, 01.12.2012 for land situated in village Barela and Diversion order dated 01.12.2012, 26.04.2013, 23.07.2013 & 28.06.2010 for land situated in village Gorakhpur.

Sr. No.	Land Owner's Name	Registry Date	Khasra No.	Village	Area in Hectare	In Acres
1.	Santosh Kumar, Pradeep Kumar	12/23/2008	623	Barela	1.95	4.82

Sr. No.	Land Owner's Name	Registry Date	Khasra No.	Village	Area in Hectare	In Acres
	S/o Rameshwar					
2.	RammiJan S/o Preet	3/17/2009	524/1	Barela	0.8	1.97
3.	Smt. Anita W/o Charanlal	6/8/2009	102/1	Gorakhpur	1.73	4.27
4.	Bholaprasad S/o Shri Nirottam	11/16/2009	580	Barela	1.32	3.26
5.	Nirottam S/o Shri Sukhdev	11/16/2009	100, 296, 385	Gorakhpur	4.52	11.16
6.	Nirottam S/o Shri Sukhdev	11/16/2009	577/1	Barela	0.8	1.97
7.	Ramkishor S/o Shri Devi Prasad	11/16/2009	294	Gorakhpur	0.63	1.55
8.	Sadhuram S/o Shri Daduram	11/16/2009	578	Barela	0.95	2.34
9.	Abhijeet S/o Shri Ramswaroop	11/16/2009	636	Barela	1.09	2.69
10.	Devi Prasad S/o Shri Sukhdev	11/16/2009	594	Barela	0.9	2.22
11.	Devi Prasad S/o Shri Sukhdev	11/16/2009	95, 96, 99, 290, 292	Gorakhpur	6.22	15.36
12.	Jamna Bai W/o Shri Ramkumar Katiya	11/16/2009	102/2	Gorakhpur	0.72	1.77
13.	Horilal S/o Shri Balaprasad, Santosh, Anita S/o Horilal, Smt. Chandravati W/o Shri Ramesh Kumar Nema	11/30/2009	94	Gorakhpur	1.92	4.74
14.	Horilal S/o Shri Balaprasad, Santosh, Anita S/o Horilal, Smt. Chandrawati W/o Shri Ramesh Kumar Nema	11/30/2009	103	Gorakhpur	3.99	9.85
15.	Anand Kashyap S/o Shri Bharatlal	5/20/2010	347	Gorakhpur	2.18	5.38
16.	Ravindra Kumar S/o Kewal Prasad, Smt. Kalpana W/o Kewal Prasad	6/5/2010	283, 284, 288	Gorakhpur	3.48	8.60
17.	Kailash Prasad S/o Rewaram	6/5/2010	289	Gorakhpur	3.48	8.60
18.	Sitaram S/o Rewaram	6/5/2010	93	Gorakhpur	0.73	1.80
19.	Balendra Bhushan S/o Ganesh Prasad	6/9/2010	295, 297	Gorakhpur	1.99	4.91
20.	Ganesh Prasad S/o Omkar Prasad	6/9/2010	287, 305	Gorakhpur	3.16	7.80
21.	Baisakhu S/o Ramprasad	6/14/2010	278/2, 285/2, 307/2, 308/2	Gorakhpur	2.28	5.63
22.	Dwarika Prasad S/o Ramesh Baniya, Rahl Jain S/o Kamal Kumar	6/14/2010	272/2, 356	Gorakhpur	1.78	4.39
23.	Sikhchain S/o Chhabbilal	6/14/2010	325, 328	Gorakhpur	1.25	3.08

Sr. No.	Land Owner's Name	Registry Date	Khasra No.	Village	Area in Hectare	In Acres
24.	* Sheikh Sabbir, Sheikh S/o Sheikh Amir, Anumita Nisha D/o Sheikh Amir	12/24/2009	274, 337, 339	Gorakhpur	2.04	5.04
25.	* Prakash Chand S/o Shri Tikaram	12/23/2009	560/1, 560/2, 583	Barela	1.23	3.03
26.	* LaHu Katiya, S/o Shri Bakhru	12/24/2009	576, 577/2	Barela	1.2	2.96
27.	* Smt. Shanti Bai Widow of Raghuvir Prasad, Ashok Kumar, Anup Kumar, Pradip Kumar, Kishore Kumar, Raman, Rajni, Rajmani	1/25/2010	607/1	Barela	2.28	5.63
28.	* Anup Kumar Tiba Raghuvir Prasad	1/25/2010	608/2, 615	Barela	1	2.47
29.	* Kishore Kumar S/o Raghuvir Prasad	1/25/2010	612/2	Barela	0.62	1.53
30.	* Ashok Kumar, S/o Raghuvir Prasad	1/25/2010	610/1	Barela	3.53	8.72
31.	Sudarshan S/o Sunderlal	7/8/2010	269/2	Gorakhpur	4.55	11.24
32.	Mahu, Shanti Punia, S/o D/o W/o Punnu	7/20/2011	315/2	Gorakhpur	3.26	8.06
33.	Sikhram S/o Moti	7/22/2011	106/2, 315/1	Gorakhpur	3.16	7.81
34.	Dashrath S/o Bhangi	7/27/2011	286, 303, 306	Gorakhpur	1.45	3.58
35.	Sushila W/o Bhangi, Harilal (Heeralal), Dashrath, Santosh, Dasoa, Leela Bai, Lalli (Shantibai), Kaliobai (Anusuiya) S/o, D/o Bhangi	7/27/2011	301	Gorakhpur	0.74	1.83
36.	Sushila W/o Bhangi, Harilal (Heeralal), Dashrath, Santosh, Dasoa, Leela Bai, Lalli (Shantibai), Kallobai (Anusuiya), S/o, D/o Bhangi	7/27/2011	304	Gorakhpur	1.55	3.83
37.	Sheikh Ali S/o Sheikh Basori	8/25/2011	273/1	Gorakhpur	1.2	2.97
38.	Sheikh Nadeem S/o Sheikh Ali	8/25/2011	273/2	Gorakhpur	1.9	4.69
39.	Subhash S/o Panehal Lal	9/12/2011	540/1	Barela	0.31	0.77
40.	Digi S/o Teklal Ahir	9/12/2011	105/1	Gorakhpur	1.31	3.24
41.	Laxman S/o Jairam	9/12/2011	105/2	Gorakhpur	0.51	1.26
42.	Kudia Bal D/o Sivram	9/12/2011	106/1	Gorakhpur	0.38	0.94
43.	Asabai D/o Sivram	9/12/2011	106/3	Gorakhpur	0.38	0.94

Sr. No.	Land Owner's Name	Registry Date	Khasra No.	Village	Area in Hectare	In Acres
44.	Phoola Bai W/o Bhaddi	9/12/2011	302	Gorakhpur	0.07	0.17
45.	Kashiram S/o Tirath, Mohanlal S/o Tirath, Siyabai W/o Devendra Kumar	22/03/2012	312	Gorakhpur	1.25	3.09
46.	Achhelal S/o Dabbu	22/03/2012	360/2	Gorakhpur	0.47	1.16
47.	Sitaram S/o Churaman	22/03/2012	360/1 & 354	Gorakhpur	1.4	3.4594
48.	Narbadiya Bal W/o Churaman	22/03/2012	355	Gorakhpur	0.56	1.38
49.	Mukundi (Santosh) D/o Churaman, Bhagwat Prasad S/o Churaman & (Kumari Urmila) Rekha Bai	22/03/2012	357 & 358	Gorakhpur	1.21	2.99
50.	Sarju s/o Churaman, Kanhayya S/o Churaman	27/03/2012	359	Gorakhpur	0.88	2.17
51.	Sudarshan S/o x	9/4/2012	270/2	Gorakhpur	0.2	0.49
52.	Keshav Prasad S/o Sudarshan	9/4/2012	270/1, 271 & 272	Gorakhpur	2.32	5.73
53.	Jairam S/o Punnu Yadav	9/4/2012	313	Gorakhpur	0.80	1.98
54.	* Jhunnulal S/o of Ramprasad	28/07/2009	278/1, 285/1, 307/1, 308/1	Gorakhpur	2.28	5.63
	Total				91.91	226.95

*Certified True Copy

ADDED AS PER THE MEMORANDUM FOR ENTRY DATED 13TH SEPTEMBER, 2012

II. GOVERNMENT LAND

Government leased land of approximately admeasuring 218 .96 Acres situated in District Seoni, Madhya Pradesh.

a) Lease Deed dated 16.08.2010 entered between the Company and Revenue Department, Government of Madhya Pradesh; District Seoni in respect of Govern_ ment leased land admeasuring 69.20 hectares (approximately 171 acres)

Sr. No.	Village	Land Details (Khasra No.)	Rakba/Area in Hectares
11.	Barela	542	0.10
12.	Barela	544/1	6.62

Sr. No.	Village	Land Details (Khasra No.)	Rakba/Area in Hectares
13.	Barela	581	0.56
14.	Barela	611	0.16
15.	Barela	629	0.03
16.	Barela	637	0.68
17.	Barela	638	1.65
18.	Barela	645	0.66
19.	Barela	646	0.44
20.	Barela	622/1	58.30
	Total		69.20

Lease Deed dated 16.08.2010 entered between the Company and Revenue Department, Government of Madhya Pradesh, District Seoni in respect of Government leased land admeasuring 19.41 hectares (approximately 48 acres)

Sr. No.	Village	Land Details (Khasra No.)	Rakba/Area in Hectares
4.	Gorakhpur	316	13.54
5.	Gorakhpur	319	5.07
6.	Gorakhpur	321	0.80
	Total		19.41

Summary details of the land are given hereunder:-

Sr. No.	Village	Rakba/Area in Hectares
3.	Barela	69.20
4.	Gorakhpur	19.41
	Total	88.61

AS PER THE MEMORANDUM OF ENTRY DATED 19TH MARCH, 2015

III. PRIVATE LAND

Land admeasuring approximately 10.18 acres in villages Binaiki Kala, Mandal -Kahani, Tehsil - Ghansaur/Laknadawn, District - Seoni, Madhya Pradesh.

The Company has deposited the original title deeds along with copies of PII, BI and the Diversion Order dated 26.04.2013 pertaining to the above land.

Sr. No.	Land Owner's Name	Registry Date	Khasra No.	Village	Area in Hectare	In Acres
1.	Komal Kumar S/O Kamta Prasad Yadav	9/8/2011	76/2	Binaiki Kala	1.47	3.63
2.	Pramod S/O Kamta Prasad Yadav	9/8/2011	76/3	Binaiki Kala	1.20	3.00
3.	Dullya Bai W/O Lotan, Kala Rattu, Amawati, kasha Bai, Ahilya, Gyanwati S/O Lotan	9/8/2011	116/1	Binaiki Kala	1.45	3.58

ADDED AS PER THE MEMORANDUM OF ENTRY DATED 28TH APRIL, 2016

IV. GOVERNMENT LAND

Sr. No.	Khasra No.	Area (in Hectare)	Village	Tehsil
1.	75/2	0.06	Bineki Kala	Ghansore
2.	113/3	1.40	Bineki Kala	Ghansore
3.	115/2	0.12	Bineki Kala	Ghansore
4.	326/2	0.32	Bineki Kala	Ghansore
	Total	1.90		

Company has also deposited the following documents:

1. Lease deed of 1.90 hectare land dated 30th November, 2013 executed between Government of Madhya Pradesh acting through Collector, district Seoni, Madhya Pradesh and M/s Jhabua Power Limited
2. Letter of award of possession and Form P-II of 1.90 hectares of land dated August 25, 2014
3. Approval for conveyance of 1.90 hectare of land dated March 29, 2016 issued by Revenue Department, Government of Madhya Pradesh and English translation thereof

IMMOVABLE PROPERTIES

All buildings, offices, structures (temporary and permanent), constructed at the land stipulated under Part B along with plant & equipment attached

ADDED AS PER THE INDENTURE OF MORTGAGE DATED 6TH MAY, 2015

FIRST MORTGAGED PROPERTIES

ALL THAT piece or parcel of freehold non-agricultural land admeasuring 190 Sq. Mtrs. forming part of the said Property known as Plot No. 10 admeasuring 190 Sq. Mtrs. or thereabouts forming part of Survey Nos. 36A of Mouje Pali of Sudhagad Taluka District Raigad and also together with free independent ownership, use of Internal approach road, open space, and amenity plot in the layout in common with other plot holders together with permanent right of way and other rights in common on the internal approach road with equal responsibility for the preservation and maintenance of the internal approach road land and the said Plot No. 10 is bounded as follows i.e. to say:-

On or towards the East by: Plot No. 13

On or towards the West by: Plot No. 9

On or towards the South by: Internal Road

On or towards the North by: Plot No. 11

NOTE: The security interest reflected above is subject to further substantiation/ modification based on additional evidence or clarifications.